

Central Administrative Tribunal, Lucknow Bench, Lko

Original Application No. 402/2004

this the 4th day of October, 2004

HON'BLE SHRI S.P. ARYA, MEMBER (A)

HON'BLE SHRI M.L. SAHNI, MEMBER (J)

Amar Kumar aged about 44 years son of late Sri Jagannath Prasad, resident of A-11, Forest Colony, 17, Rana Pratap Marg, Lucknow.

....Applicant

By Advocate: Sri P.K.Srivastava

Versus

1. Union of India through the Secretary, Ministry of Environment & Forest, Govt. of India, CGO Complex, Lodi Road, New Delhi-110003.

2. State of U.P. through the Principal Secretary, Deptt. of Forests, Govt. of U.P., U.P. civil Secrtt. Lucknow.

3. The Principal Chief Conservator of Forests, Govt. of U.P., Department of Forests, 17, Rana Pratap Marg, Lucknow.

...Opposite parties.

By Advocate:Sri Rajendra Singh and Sri Sudeep Seth

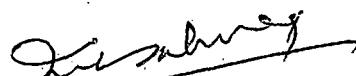
ORDER (ORAL)

BY SHRI S.P. ARYA, MEMBER (A)

The applicant by this O.A. seeks for quashing of the impugned order dated 26.12.2002 (Annexure 5) by which the applicant has been reduced to the lowest ^{stage of} _{time} scale of pay for 3 years with cumulative effect and also to direct the opposite parties to consider the case of the petitioner for promotion treating the petitioner as he was never punished.

2. Upon hearing the counsel for parties, it is found that the appeal dated 7.2.2003 against the impugned order is pending with the respondent No.1 for decision. We find it expedient and in the interest of justice to direct the opposite parties to decide the

appeal with a reasoned order within a period of 45 days from the date of communication of this order and also communicate the same to the applicant. With these directions, O.A. is disposed of. No order as to costs.



(M.L. Sahni)

Member (J)

HLS/-



(S.P. Arya)

Member (A)